

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 18.

C.P. (IB)/3572(MB)2018

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.04.2024**

NAME OF THE PARTIES : **Ruky Projects Pvt. Ltd.**

Vs

Topworth Infra Pvt. Ltd.

For OC : Absent.

For CD : Absent

IBC under Sec. 9

ORDER

1. This is a transferred matter from Bench V to this Bench.
2. On 27.02.2024 fresh notice was sent to both the parties through Registry but was returned with an endorsement "**Item Returned Addressee moved**"
3. Registry is directed to issue notice once again to both the parties, clearly intimating the next date of hearing. Registry shall file service affidavit along with notice sent to both the parties by usual modes, including postal receipt, track reports, e-mail, etc. List on **02.05.2024 for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//